

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00782/2019 in OA 1139/2016, MA 310/00783/2019 in OA 1047/2016
and 310/00784/2019 in OA 1141/2016**

Dated Friday the 6th day of December Two Thousand Nineteen

PRESENT

**HON'BLE MR. P. MADHAVAN, Member (J)
&
HON'BLE MR. T. JACOB, Member (A)**

1. The Director General
ESI Corporation, Panchdeep Bhavan
CIG Marg, New Delhi 110 002.

2. The Joint Director (Recruitment)
Employees State Insurance Corporation
Panchdeep Bhavan
CIG Marg, New Delhi – 110 002.

3. The Deputy Director (Recruitment)
Employees State Insurance Corporation
Panchdeep Bhavan
CIG Marg, New Delhi 110 002.

4. The Dean
ESIC Post Graduate Institute of Medical Science
and Research and Medical College
K.K. Nagar, Chennai 600 078.

... Applicants / Respondents

By Advocate M/s T.N.C. Kaushik

Vs

Dr. V. Mangayarkarasi
No. 2/22, Veteran Lines
Pallavaram, Chennai 600 043.

... Respondent in MA 782/2019

Dr. C. Rajan Rushender

No. B-8, Old Medical Quarters
SRM Medical College, Potheri, Kattankulathur
Kanchipuram District. ... Respondent in MA 783/2019

Dr. M. R. Renuka Devi
No. 20/582, 16th Street, 4th Sector
K.K. Nagar
Chennai 600 078. ... Respondent in MA 784/2019

By Advocate Mr. N. Anand Venkatesh

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

MAs 782/2019, 783/2019 and 784/2019 are filed by the respondents in OAs 1139/2016, 1047/2016 and 1141/2016 respectively seeking extension of time for a period of three months for implementation of the order of this Tribunal dt. 12.04.2019.

2. When the matter is taken up for hearing, learned counsel for applicants in MAs seeks further three months time to implement the order of this Tribunal as the Medical Council of India has to be consulted with.

3. Learned counsel for the OA applicant / MA respondent was not present.

4. However, in the interest of justice and accepting the reasons stated in the affidavit in support of the MAs, the applicants in MAs/respondents in OAs are granted further three months time to comply the order of this Tribunal.

5. Accordingly, MAs 310/00782/2019, 310/00783/2019 and 310/00784/2019 for extension of time are allowed.

(T. JACOB)
Member (A)
AS

06.12.2019

(P. MADHAVAN)
Member (J)